ORIGINAL IN HINDI

GOVERNMENT OF INDIA MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

RAJYA SABHA UNSTARRED QUESTION NO.1342 TO BE ANSWERED ON 30TH JULY, 2021

INCLUSION OF NAME OF NEWLY MARRIED WOMEN IN RATION CARD

1342 # SHRI SANJAY SINGH:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजिनक वितरण मंत्री be pleased to state:

- (a) whether it is a fact that many newly married women remain deprived of the required quantity of food provided under ration card due to procedural hurdles in getting their names added in new ration card after their marriage;
- (b) the average time taken by an ordinary Indian citizen to get their names removed from ration card and added to another, State-wise and gender-wise details thereof; and
- (c) whether Government is considering any alternative arrangement to compensate for the deprivation of food to the citizens during the process of name deletion in previous ration card and addition in new one?

ANSWER

MINISTER OF STATE FOR MINISTRY OF RURAL DEVELOPMENT AND CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SADHVI NIRANJAN JYOTI)

- (a): National Food Security Act, 2013 (NFSA) provides a ceiling limit for maximum coverage of beneficiaries in each State/UT for issuance of ration cards. Addition of beneficiaries, including newly married women, under NFSA by State/UT depends upon the availability of quota and eligibility criteria of the household. Each State/UT has prescribed their procedures for issuance of ration cards/inclusion of beneficiary.
- (b): Ration cards are issued by respective State/UT Governments, where each State/UT has their own procedures and timelines for generation of new ration cards to eligible beneficiaries, depending upon verification of eligibility, including field verification, awaiting availability of quota in NFSA coverage, etc.
- (c): Government has started One Nation One Ration Card (ONORC) plan which enables the migrant NFSA beneficiaries to lift their part/full foodgrains using their existing ration card / copy of ration card or Aadhaar number from any Fair Price Shop (FPS) in the country without any change in the ration card. Further, there is no requirement of original ration card to avail the portability benefits under ONORC.
